

ITEM NO.43

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4361/2014

(Arising out of impugned final judgment and order dated 22-10-2013 in CRLA No. 2927/1982 passed by the High Court Of Judicature At Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

SLP(Cr1) No. 9851/2014 (II)

Date : 11-08-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Ms. Meenakshi Arora, Sr.Adv.
Mr. Mahesh Kr. Tiwari, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Bishnu Prasad Tiwari, Adv.

Mr. Kailash Chand, AOR
Mr. C. D. Singh, AOR

For Respondent(s) Mr. D.K. Singh, AAG
Mr. C. D. Singh, AOR
Ms. Komal Mundhra, Adv.
Mr. Saurabh Agrawal, Adv.

Mr. Ankur Saigal, Adv.
Mr. E.C. Agrawala, Adv.

Ms. Garima Prashad, AOR
Mr. Govind Goel, Adv.

Mr. Syed Mehdi Imam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(SONALI SAUND)
SENIOR PERSONAL ASSISTANT

(MALA KUMARI SHARMA)
COURT MASTER